Sharing of expenditure on land acquisition

†447. SHRI JUGUL KISHORE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Central Government also shares expenditure incurred on acquisition of farmers' land by the States;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) to (c) Section 27 of the Land Acquisition Act, 1894 provides that every award by the Collector shall also state the amount of cost incurred on acquisition and by what person and in what proportions, they are to be paid. Further, in case of acquisition of land for companies, Section 41 provides that the appropriate Government will enter into an agreement with the company which shall inter-alia also provide for payment to appropriate Government the "Cost of Acquisition". So, the cost of acquisition of the farmers' land will be borne by the respective appropriate Governments or acquiring agency/company etc.

Employment under MGNREGA

†448. SHRI FAGGAN SINGH KULASTE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of districts where Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is being run as on date;
- (b) whether through this scheme it was envisaged to give 100 days employment to the labourers and whether those labourers have been provided with the employment who had been indentified in the country;
- (c) if so, the number of labourers working, State-wise and district-wise along with the total number of labourers given employment since 2010 to October, 2012; and
- (d) whether the Minister is aware that the labourers, particularly in Madhya Pradesh, have not been given wages for many days and if so, the details thereof?

[†]Original notice of the question was received in Hindi.